

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
COURT 1**

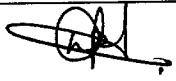
CP(IB) 143/9/NCLT/AHM/2020

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)  
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF THE NATIONAL COMPANY LAW TRIBUNAL ,  
AHMEDABAD BENCH ON 18.03.2020**

Name of the Company: Kantilal Manilal Dudhwala  
V/s  
Pepperazzi Hospitality Pvt Ltd

Section: Section 9 of Insolvency & Bankruptcy Code

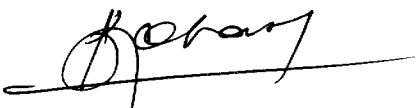
S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	S.H.WANI LAKHANI	ADV.	PETITIONER	
2.				

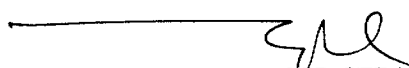
**ORDER**

The Petitioner is represented through respective Counsel.

Pursuant to the Notice issued by the Principal Bench, National Company Law Tribunal dated 15.03.2020, in view of the Advisory issued by the Central Government considering the seriousness of pandemic Novel Coronavirus (COVID-19), the case is simply adjourned

List the matter on 01.04.2020

  
(PRASANTA KUMAR MOHANTY)  
MEMBER (TECHNICAL)

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 18th day of March, 2020.